

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11164/2018

(Arising out of impugned final judgment and order dated 20-04-2018 in WP No. 4319/2018 passed by the High Court Of Judicature At Bombay)

MEDICAL COUNCIL OF INDIA

Petitioner(s)

VERSUS

VEDANTAA INSTITUTE OF
ACADEMIC EXCELLENCE PVT LTD & ORS.

Respondent(s)

Date : 30-05-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[VACATION BENCH]For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Gaurav Sharma, AOR
Mr. Prateek Bhatia, Adv.
Mr. Dhawal Mohan, Adv.
Mrs. Depika Kalia, Adv.For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Sudhanshu S. Choudhari, AOR
Mr. V.M. Thorat, Adv.
Mr. Shakul R. Ghatole, Adv.Mr. Maninder Singh, ASG
Mr. Amarjeet Singh, Adv.
Ms. Vimla Sinha, Adv.
Mr. Pranay Ranjan, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following

O R D E R

Arguments concluded.

Judgment reserved.

(MEENAKSHI KOHLI)
COURT MASTER(KAILASH CHANDER)
COURT MASTER